



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTER ZONE BENCH, KOLKATA

MISCELLANEOUS APPLICATION NO.15/2024  
IN  
(ORIGINAL APPLICATION NO. 11 OF 2022 / EZ)

05 JUL 2024

IN THE MATTER OF:

Z1 Residents Welfare Association ...Applicant

VERSUS

Z Estates Pvt. Ltd. & Others ...Respondents

AFFIDAVIT ON BEHALF OF STATE  
POLLUTION CONTROL BOARD, ODISHA,  
RESPONDENT NO.4.



I, Dr. Kailasam Murugesan, IFS, son of late  
Paramasivam Kailasam aged around 56 years, at present  
working as Member Secretary, State Pollution Control Board,  
having my office at Paribesh Bhawan, A/118, Nilakantha  
Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda,  
Odisha-751012, do hereby solemnly affirm and state as under:



1. That I am the Member Secretary of the Respondent No.4 Board and, as such, am well-acquainted with the facts and circumstances with the case and competent to swear this affidavit.
2. That this Hon'ble Tribunal vide their order dtd.01.05.2023 has been pleased to dispose of the aforesaid OA i.e. OA No.11/2022/EZ with certain specific direction contained in para-48 of the order. Now, the present MA has been filed with a prayer at 'a' which reads as follows:

a) "Direct the Respondents to show cause why the criminal proceedings shall not be initiated for violation of the order of the Hon'ble Tribunal dated 1<sup>st</sup> May 2023 paragraph 48 (except point D & E).

3. That it is humbly submitted that as per the operative part of the direction dtd.01.05.2023 of this Hon'ble Tribunal the R.No.4 Board concerned with the directions contained in paragraph 48 (C), (D) & (E), which are reproduced below for proper appreciation of this case.

(C) The State Pollution Control Board, Odisha, shall verify as to whether the vent height of



the D.G. Set stack which is at present 6.06 meters for the ground level is adequate, considering that the Environmental Clearance requires the same to be more than the highest building height.

(D) The State Pollution Control Board, Odisha, is also directed to compute Environmental Compensation against the Applicant's Association for violation of STP norms w.e.f. 01.04.2021 when the Phase-I was handed over to the Association by the Project Proponent within two months after giving them an opportunity of being heard.

(E) The State Pollution Control Board, Odisha, shall also take action against the Applicant's Association for non-compliance of the Solid Waste Management regime, if any, w.e.f. 18.01.2021 when the Phase-I of the site in question was handed over to the Applicant's Association.

4. That as regards the compliance status of the aforesaid directions are concerned, the following are submitted for kind consideration of Hon'ble Tribunal.

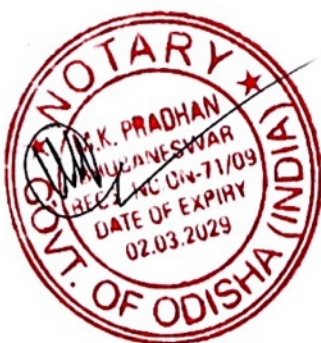


a. That as regards the operative part of the direction at para-48.C is concerned, it is humbly submitted that three nos. of DG sets have been installed approximately 48 to 50 meters away from the nearest dwelling building with 380 KVA capacity each and with well protected cover shed and acoustic enclosure. The stack height of each one is 6.06 meter from the upper part of the D.G. Set as verified from different inspections carried out by the officials of the R.No.4 Board and the last one is 24.04.2024.

As per guidelines of the CPCB, the stack height of each D.G. Sets is not adequate taking into consideration all the D.G. Sets have been placed at a safe zone from the building distance but as per the CPCB guidelines, the stack height to be raised upto 48.89 meters from the ground level with respect to wall height of residential / tower with all safety arrangements as follows:



- (i) If possible all the stacks of the D.G. Sets may be provided with a common



stainless steel exhaust duct to facilitate the emission of smoke beyond top of building height during its operation and the common duct should be encircle with stainless steel thick barricade so as to protect the stacks from falling on the ground during heavy storm / wind blown.

- (ii) Also time to time the condition of the stack should be verified / checked by any authorised agency / company with respect to safe functioning with proper certificate.

b. That as regards the operative part of direction at para-48(D) regarding computation of environmental compensation with respect to the malfunctioning of the STP since the said unit was handed over to the residential association w.e.f. 01.04.2021 (as per the direction of the Hon'ble Tribunal in the order dtd.01.05.2023) has already been calculated amounting to Rs.2,23,50,000/- (Rupees two crores twenty three lakh and fifty thousand only) and the calculation sheet along with related information has already been communicated to the Secretary, Z1 Residential Association for necessary



payment to the Board's account in shape of bank draft drawn in favour Member Secretary, SPC Board, Odisha vide letter No. 1201 dtd.19.04.2024 of the Regional Officer, SPC Board, Bhubaneswar. In the calculation sheet, although the no. of days of violation from 1.04.2021 to 11.09.2023 has been inadvertently counted as 815 days but the actual days of violation comes to 894 days. Accordingly, the calculation sheet has been modified and the applicant unit has been communicated with the said modified calculation sheet with a direction to deposit the said amount forthwith vide Regional Officer, Bhubaneswar letter dated 04.07.2024.



Copies of the letter dtd.19.04.2024 and letter dtd.04.07.2024 are annexed to this affidavit and marked as **ANNEXURE – R4/A** and **ANNEXURE – R4/B** respectively.

- c. That as regards the operative part of the direction contained in paragraph-48(E) of the order dtd.01.05.2023 regarding initiation of action against the applicant association for non-compliance of the solid waste management regime, if any, w.e.f. 18.01.2021



when the Phase-I of the site in question was handed over to the applicants' association, it is humbly submitted that the R.No.4 Board in the affidavit dtd.13.04.2022 has filed the copy of inspection report of the joint committee for inspection carried out on 20.01.2022 vide Annexure-R4/1 wherein solid waste management has been dealt at para-9 of the report. The relevant portion of the same is reproduced below:

"9. Solid Waste Management: PA showed a copy of agreement letter on dated 08.06.2020 with authorised party of M/s. Clean Mart Facility Services, Plot No.78, Rasulgarh Square, Bhubaneswar-10, Odisha for collection of solid waste from the premise of Z-Estate for the period 1<sup>st</sup> May 2020 to 31<sup>st</sup> March 2021. It was informed by PA that initially internal collection of solid waste was managed by them systematically till handover the Z-1 building to the Association and then it was managed by them. Now they are not aware of renewal of any such contract by the association. The PA has not installed any composting machinery for decomposition and reuse of bio-degradable waste at building



premises of Phase-I. The committee has not seen any community dustbin has been placed outside of the building for separation and collection of domestic waste for Phase-I. However, there is a newly purchased bio-degradable waste composting machines having capacity 1000 kg/day waste decomposition for the Phase-II building is already there to operate. The PA has informed that the Phase-2 compost system having adequate capacity shall be made available to Phase-I building for treatment of bio-degradable solid waste for composting through composting machines if, association desire”.



It is further humbly submitted that in order to verify the present status of solid waste management and stack height of D.G. Set, the officials of the R.No.4 Board namely Dr.R.K.Mishra, Senior Environmental Scientist, Er.S.N.Mohanty, Deputy Environmental Engineer and Sri S.R.Pradhan, Assistant Environmental Scientist of Regional Office, Bhubaneswar have carried out inspection on dtd.24.04.2024 and during inspection, the officials have interacted with the representative of the Z1



Residents' Welfare Association and accordingly, the applicant association has intimated to the Regional Officer, Bhubaneswar of the R.No.4 Board vide their letter dtd..26.04.2024 indicating therein the status of solid waste management and stack height of D.G. Copy of the letter dtd.26.04.2024 is annexed to this affidavit and marked as ANNEXURE – R4/C.

5. That it is humbly submitted that in view of the facts indicated above the R.No.4 Board has taken steps for compliance of the directions and as such the prayer made in the MA may be dismissed against this respondent. Otherwise also in the prayer the appellant has prayed for issuance of show cause for non-compliance of direction dtd.01.05.2023 at para-48 except Point No. D & E.
6. That the Respondent No.4 Board craves the leave of this Hon'ble Tribunal to file further affidavit if necessary for proper adjudication of this case.



MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD. NO. ON-71/2009  
PH:-9437627119 (M)

- 7. That the annexures annexed to the present affidavit are true and correct copies of their originals.
- 8. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.

**DEPONENT**  
Member Secretary  
State Pollution Control Board  
Odisha, Bhubaneswar

**VERIFICATION:**

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 5<sup>th</sup> day of July, 2024.

**SWORN BEFORE ME**

**DEPONENT**  
Member Secretary  
State Pollution Control Board  
Odisha, Bhubaneswar

NOTARY  
M.K. PRADHAN  
BHUBANESWAR  
REGD. NO. ON-71/09  
DATE OF EXPIRY  
02.03.2029  
GOVERNMENT OF ODISHA (INDIA)

MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD. NO. ON-71/2009  
PH:-9437627119 (M)

## ANNEXURE - R4 / A

Tele: 0674- 2973126  
E-mail : rospcb.bhubaneswar@ospcbboard.org  
Website : [www.ospcbboard.org](http://www.ospcbboard.org)



OFFICE OF THE REGIONAL OFFICER, BHUBANESWAR  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
[FOREST, ENVIRONMENT AND CLIMATE CHANGE DEPARTMENT, GOVERNMENT OF ODISHA]  
Plot No. B-59/2 & B-59/3, Chandaka Industrial Estate, Patia, Po- KIIT, Bhubaneswar - 751024

No. 1201 / RO/NOC-2483

Dt. 19-4-2024

By Speed Post/ By E-mail

To,

Sri Bidhubhusan Nayak,  
Secretary, Z1, Residential Welfare Association,  
Ground Floor, Tower-3, Z1 (ADVITA)  
Kalarahanga(Nandankanan Road) Bhubaneswar  
Dist.: Khurda (Odisha)-751024.

Sub: O.A.No.11/2022/EZ- Z1 Residential Welfare Association-Vrs- Z- Estate Pvt. Ltd.,  
and Others ... reg.

Ref: a) Order dtd.01.05.2023 passed by Hon'ble NGT w.r.t. computation of Env.  
Compensation.  
b) Head Office letter No.8122, dtd.22.05.2023.issued to Regional Officer, SPC  
Board, BBSR.  
c) Head office letter No.4317, dtd.28.03.2024.  
d) Your letter dtd.01.11.2023 Received on 02.11.2023 from Secretary (Z-1 RWA)  
i.e. on the day of Personal Hearing.

Sir/Madam,

In compliance to the direction dtd.01.05.2023 of the Hon'ble Tribunal at para-48 (D), inspections were carried out by the joint committee & sample of STP treated water have been collected in different dates i.e. 13.04.2022, 18.05.2022, 16.08.2022 and 11.09.2023 after serving statutory notice of sampling, and on the basis of the finding of the analysis report & in compliance to the direction of Hon'ble Tribunal Environmental Compensation has been calculated and the same has been communicated to you vide letter No. 3676 dtd.18.10.2023 with a request you to come for a personal hearing on dtd.02.11.2023 to have your say in this matter. But during the course of Personal hearing, you have requested the undersigned vide your letter dtd.01.11.2023, wherein the Board has been requested to provide some important document enabling you to submit the written statement. In the said letter request has also been made for fresh sampling.

*o/c*

The aforesaid matter has also been referred to the Head Office for clarification and it has been clarified that, since you were an applicant / party to the proceeding dtd. 01.05.2023 and no specific direction has been issued from the Hon'ble Tribunal for sampling in the manner suggested by you and also to provide the documents as requested by you in your letter dtd.01.11.2023, your request for the same couldn't not be considered at this stage.

Hence, you are requested to deposit the Environmental Compensation amounting to Rs.2,23,50,000 /- (Rupees Two Crore Twenty Three Lakhs Fifty Thousand Only) as assessed and communicated to you earlier vide letter No.3676 dtd.18.10.2023, immediately, in shape of bank draft drawn in favour of **Member Secretary, State Pollution Control Board, Odisha** payable at **Bhubaneswar** or by depositing the same to the Board's account bearing **Account No.50100257777539, IFSC Code – HDFC0003722, HDFC Bank, Ltd. Jagamara Branch.**

A copy of calculation sheet and HDFC Mandate Form are enclosed herewith for your reference.

Yours Faithfully



REGIONAL OFFICER

Encl: As above.

Memo No. 1202 / Dtd. 19.4.2024 /

Copy forwarded to the Member Secretary, SPCB, BBSR for kind information.



REGIONAL OFFICER

Memo No. 1203 / Dtd. 19.4.2024 /

Copy forwarded to Chief Env. Scientist (MSW), SPC Board, Odisha, Bhubaneswar for kind information and necessary action.



REGIONAL OFFICER

Memo No. 1204 / Dtd. 19.4.2024 /

Copy forwarded to Sr. Law Officer (L-II), SPC Board, BBSR & Sri B.P. Pattajoshi (Legal Consultant) for information.



REGIONAL OFFICER

**Assessment of Environmental Compensation w.r.t. O.A. No.11/EZ in the matter of Z-1 Residents Welfare Association, Nandankanan Road, Kalarahanga, Patia, BBSR, Khordha, Odisha-751024 –vrs- Z Estate Pvt. Ltd. Plot No.:M/4-34, Acharya Vihar, BBSR, Odisha- 751013**

---

As per the Order of Hon'ble National Green Tribunal Bench , Kolkata on date of hearing i.e. on dtd. 01.05.2023 that State Pollution Control Board, Odisha has been directed to compute Environmental Compensation against Applicant's Association for violation of working status of STP w.e.f. 01.04.2021 when the Phase-I was handed over to the Association by the Project Proponent.

Accordingly the Environmental Compensation has been computed as per the CPCB guideline/ Methodology i.e. O.A. No.593/2017 Writ Petition (Civil)No.375/2012 Paryavaran Surakhya Samiti & Another –Vrs- Union of India &Others.

⇒ The details about the computation on Environmental Compensation for violation of STP working status has been taken into consideration= $PI \times N \times R \times S \times LF$ .

Where:- EC is Environment Compensation in Rs.

PI= Pollution Index of the Unit.

N= No. of days of violation took place.

R= A factor in rupees (Rs.) for EC.

S= Factor for scale of operation.

LF= Location factor

⇒ The values those have taken into consideration during the process of EC computation are as follows:-

- a) The project proponent of Z-Estate has installed STP of capacity of 270 KLD for Phase-I (As per the statement/report submitted by the Project Proponent on dtd.20.01.2022 to the joint committee formed by SEIAA during their inspection to the site) where representative Scientist C from MOEF and Scientist from R.O., SPCB, Bhubaneswar of CPCB, Odisha was one of the Member

As per the Rule/Guideline of CPCB an Unit with the facility having STP/ETP of capacity more than 100 KLD will be under Red category

- i. Hence (a) PI (Pollution Index)=80

- ii. N (No. of days) of violation took place i.e. from 01.04,2021 (as per the direction of Hon'ble NGT the date from which the STP was operated by Welfare Association) and the same has been taken into consideration up to last date of sampling i.e. upto 11.09.2023 when violation of STP status was observed to be still persisting.

So in the present context no. of total days of violation comes to 815 days

R=250 (250 i.e. factor in Rupees as EC in case of violation)

S=1.0(medium range project i.e. for Phase-I of Housing Complex)

L.F =(Population city):- 1.25 i.e. Location factor.

**Now computing all the factor those have been into consideration are as follows:-**


Environmental Compensation i.e. to be imposed on the applicant's Association for violation of STP norms of Phase-I of the Project comes as follows:-

$EC = 80 \times 815 \times 250 \times 1 \times 1.25 = \text{Rs. } 2,03,75,000/-$  (w.r.t. Red Cat. Unit)

The above cited EC computation has been done as per the Hon'ble NGT order i.e. from 11.04.2021 till 11.09.2023 (4<sup>th</sup> phase of sampling)

However the treatment system of STP has exhibited standard as has been high result all the time w.r.t prescribed standard as has been cited in the CTE Order.

In all the cases the working status has been failed to exhibit the standard.

  
 Dr. R.K. Mishra, Sr. Env. Scientist  
 O/o. R.O., SPCB, BBSR

## ANNEXURE - R4 / B

Tele: 0674- 2973126

E-mail : rospcb.bhubaneswar@ospcbboard.org

Website : [www.ospcbboard.org](http://www.ospcbboard.org)

OFFICE OF THE REGIONAL OFFICER, BHUBANESWAR  
**STATE POLLUTION CONTROL BOARD, ODISHA**

[FOREST, ENVIRONMENT AND CLIMATE CHANGE DEPARTMENT, GOVERNMENT OF ODISHA]  
 Plot No. B-59/2 & B-59/3, Chandaka Industrial Estate, Patia, Po- KIIT, Bhubaneswar - 751024

No. 2390 / RO/NOC-2483Dt. 04/07/2024  
By Speed Post/ By E-mail

To,

Sri Bidhubhusan Nayak,  
 Secretary, Z1, Residential Welfare Association,  
 Ground Floor, Tower-3, Z1 (ADVITA)  
 Kalarahanga(Nandankanan Road) Bhubaneswar  
 Dist.: Khurda (Odisha)-751024.

Sub: O.A.No.11/2022/EZ- Z1 Residential Welfare Association-Vrs- Z- Estate Pvt. Ltd., and  
 Others ... reg.

Ref: a) Order dtd.01.05.2023 passed by Hon'ble NGT w.r.t. computation of Env.  
 Compensation.  
 b) Head Office letter No.8122, dtd.22.05.2023.issued to Regional Officer, SPC Board,  
 BBSR.  
 c) Head office letter No.4317, dtd.28.03.2024.  
 d) Your letter dtd.01.11.2023 Received on 02.11.2023 from Secretary (Z-1 RWA) i.e. on  
 the day of Personal Hearing.  
 e) This Office earlier letter no.1201, dtd.19.04.2024

Sir/Madam,

In continuation to our letter No.1201, dtd.19.04.2024, this is to inform you that you have been asked to pay the compensation amount of Rs.2,23,50,000/- for the violation days from 01.04.2021 to 11.09.2023 amounting to Rs.2,23,50,000/- for a total no. of 815 days. But the actual days of violation between those period i.e. from 01.04.2021 to 11.09.2023 is 894 days for which the aforesaid amount has been imposed as environmental compensation. Hence, it is requested to consider the aforementioned compensation amount for 894 days instead of 815 days, which was an inadvertent error. It is noted herewith although the no. of days has been revised but the total amount of compensation remains unchanged. Now, the revised calculation sheet for the said violations amounting to Rs.2,23,50,000/- is enclosed for your reference.

You are requested to please take steps for payment of the said environmental compensation in the manner indicated in our letter No.1201 dtd.19.04.2024 forthwith.

Encl: As above.

Yours Faithfully

*[Signature]*  
 4/7/2024  
 REGIONAL OFFICER

o/c

Memo No. 2391 / Dtd. 04/07/2024 /

Copy forwarded to the Member Secretary, SPCB, BBSR for kind information in continuation to this office earlier letter no. 1202, dtd.19.04.2024



REGIONAL OFFICER

Memo No. 2392 / Dtd. 04/07/2024 /

Copy forwarded to Chief Env. Scientist (MSW), SPC Board, Odisha, Bhubaneswar for kind information and necessary action in continuation to this office earlier letter no. 1203, dtd.19.04.2024



REGIONAL OFFICER

Memo No. 2393 / Dtd. 04/07/2024 /

Copy forwarded to Sr. Law Officer (L-II), SPC Board, BBSR & Sri B.P. Pattajoshi (Legal Consultant) for information in continuation to this office earlier letter no. 1204, dtd.19.04.2024



REGIONAL OFFICER

**Assessment of Environmental Compensation w.r.t. O.A. No.11/2022/EZ in the matter of Z1 Residents' Welfare Association Vrs. Z Estates Private Limited & Ors.**

---

As per the Order of Hon'ble National Green Tribunal, EZB, Kolkata on date of hearing i.e. on dtd. 01.05.2023 that State Pollution Control Board, Odisha has been directed to compute Environmental Compensation against Applicant's Association for violation of working status of STP w.e.f. 01.04.2021 when the Phase-I was handed over to the Association by the Project Proponent.

Accordingly the Environmental Compensation has been computed as per the CPCB guideline/ Methodology i.e. O.A. No.593/2017 Writ Petition (Civil)No.375/2012 Paryavaran Surakhya Samiti & Another -Vrs- Union of India &Others.

⇒ The details about the computation on Environmental Compensation for violation of STP working status has been taken into consideration= $PI \times N \times R \times S \times LF$ .

Where: - EC is Environment Compensation in Rupees (Rs.)

PI= Pollution Index of the Unit.

N= No. of days of violation took place.

R= A factor in rupees (Rs.) for EC.

S= Factor for scale of operation.

LF= Location factor

⇒ The values those have taken into consideration during the process of EC computation are as follows:-

The project proponent of Z-Estate has installed STP of capacity of 270 KLD for Phase-I (As per the statement/report submitted by the Project Proponent on dtd.20.01.2022 to the joint committee formed by SEIAA during their inspection to the site) where representative Scientist C from MOEF and Scientist from R.O., SPCB, Bhubaneswar of CPCB, Odisha was one of the Member

**As per the Rule/Guideline of CPCB, an Unit with the facility having STP / ETP of capacity more than 100 KLD will be under Red category.**

i. Hence (a) PI (Pollution Index) = 80

- ii. N (No. of days) of violation took place i.e. from 01.04,2021 (as per the direction of Hon'ble NGT the date from which the STP was operated by Welfare Association) and the same has been taken into consideration up to last date of sampling i.e. upto 11.09.2023 when violation of STP status was observed to be still persisting.

Hence, in the present context no. of total days (N) of violation comes to 894 days.

- iii. R = 250 (250 i.e. factor in Rupees as EC in case of violation)
- iv. S = 1.0 (medium range project i.e. for Phase-I of Housing Complex)
- iv. LF = (Population city):- 1.25 i.e. Location factor.

❖ **Now computing all the factors those have been into consideration are as follows:-**

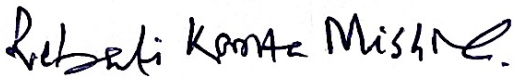
Environmental Compensation i.e. to be imposed on the applicant's Association for violation of STP norms of Phase-I of the Project comes as follows:-

- ***EC = 80 x 894 x 250 x 1 x 1.25 = Rs. 2, 23, 50, 000/- (w.r.t. Red Cat. Unit)***

The above cited Environmental Compensation computation has been done as per the Hon'ble NGT order i.e. from 01.04.2021 till 11.09.2023 (4<sup>th</sup> phase of sampling)

However, the treatment system of STP has exhibited standard as has been high result all the time w.r.t prescribed standard as has been cited in the CTE Order.

In all the cases the working status has been failed to exhibit the standard.

  
 Dr. R.K. Mishra,  
 Sr. Env. Scientist  
 O/o. R.O., SPCB, BBSR

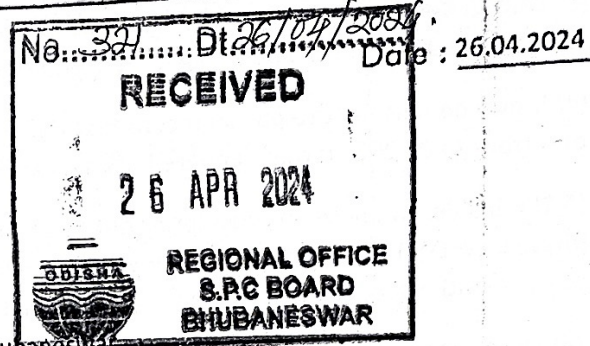
ANNEXURE - R4 / C



# Z1 RESIDENT'S WELFARE ASSOCIATION

Registration No.: 2722-69/2020-21 under Society Registration ACT XXI of 1860

Letter No. : Z1RWA/April-24/060



To

The Regional Officer  
State Pollution Control Board, Odisha  
B-59/2 & 59/3 Chandaka Industrial Estate, Patia, Bhubaneswar

Sub-The inspection of three member team of Scientists in Z1 (Phase I) premises on 24.04.2024.

Ref :- OSPCB Notice No. 1445 DT 24.04.2024

Sir,

With prior information, following scientists of the Board visited our premises on 24/04/2024 between 11.00AM & 1.00 PM and inspected the status of Solid Waste Management as well as issues on the stack height of DGs located in Phase I.

1. Dr. R.K Mishra, SES
2. Er S.N Mohanty, DEE
3. Shri S.R Pradhan, AES

The team had a cordial discussion with the members of Z1RWA. As desired by the team of Scientists following status report is submitted herewith in respect to Municipal Solid Wastes (generated from domestic & commercial activities in Z1 (phase I) Management as well as issue of stack height of DGs located in Phase I premises for information & further action.

## STATUS REPORT

### (I) Solid Waste Management:

(1) The Z Estate Pvt. Ltd, who is the Builder cum Developer of Z1 Project, was managing and maintaining all activities of Z1 Advait (Phase I) till 31st March 2021. Therefore, Z1 Estate Pvt. Ltd is accountable for providing information on this issue during the period from 2016 to 31<sup>st</sup> March 2021.

SBS  
PI-1445  
Chh  
26/4/2024

Ground Floor, Tower-3, Z One (ADVAIT), Kalarahanga, Bhubaneswar  
Dist-Khordha, Odisha-751024, E-mail : z1rwa.bbsr@gmail.com

(2) Although the Builder handed over the management of Z1 Advait Block comprising 8 towers of 444 flats on 01.04.2021, there was no infrastructure created by him like installation of compost machine of appropriate capacity for disposal of biodegradable wet waste.

(3) Z1RWA continued disposing the wet and dry waste by engaging one contractor on payment basis who collected the waste daily and get them disposed of in the BMC collection site.

(4) It may be pertinent to put on record that this complex of Z1 was part of Kalarahanga Panchayat and only from 24.03.2021 it came under Bhubaneswar Municipal Corporation. (Gazette notification enclosed)

(5) The builder intimated us vide letter dtd : 2.06.2023 that, it had installed the compost machine near phase II (VYOM) of Z1 Project. But we were allowed to use the same w.e.f 16.07.2023 after finalization of per month charge amounting to Rs.66,981/- after lots of communications and deliberations.

(6) Unfortunately the Builder could not maintain the compost machine properly and the machineries have been removed and composting activity was stopped by the Builder w.e.f 20.08.2023

(7) As Z1 premises under Kalarahanga Panchayat were already come under the ambit of BMC, we are collecting the segregated waste from the flats and commercial establishment in phase I and handing over the wastage to BMC w.e.f 28.10.2023 after a negotiation.

(8) A detailed information was also provided to regional office, vide our letter No.Z1RWA/Aug23/014 dt.27.08.2023

(II) Stack Height of DGs:

Regarding stack height, it is hereby informed that no further step has been taken by the Builder to increase the height from the existing 06Mtrs to 52.75 Mtrs as required as per EC norm. Therefore, the violation by the Builder continues in terms of the stack height of DGs.

This is for your kind information and necessary action.

Yours faithfully

**For Z1RWA**

*Bal Kishan Nayak*

**SECRETARY**

Secretary

Z1RWA